

**Institutional Arrangement for
Sick Units**

8534. SHRI GEORGE FERNANDES:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to establish any institutional arrangement for nursing sick units by involving trade unions, industry and non-Government Organisations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEY): (a) to (c). The existing policy towards revival of sick industrial units envisages an integrated approach on the part of all parties concerned, viz., promoters, labour, state/central Government, banks and financial institutions to provide reliefs/concessions and need based working capital as also fresh term loans for revival of potentially viable units.

HUDCO Projects In Delhi

8535. SHRIMATI VASUNDHARA RAJE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of HUDCO projects under construction in Delhi;

(b) whether all of these projects have been approved by the Board of Directors;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The following projects entrusted by Government are

under construction by HUDCO in Delhi:-

(i) Community Centre and general pool residential quarters at Pinjrapole near Andrews Ganj.

(ii) Office and Commercial buildings at Plot Nos. 14, 25 & 26 at Bhikaji Gama Place.

(b) to (d). Information is being collected and will be laid on the Table of the Sabha.

[Translation]

Inclusion of MTNL in General Pool

8536. SHRI MOHAMMAD ALI SHRAF FATMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to place the employes of Mahanagar Telephone Nigam Ltd. in the General pool of Directorate of Estates as these employes are also covered under the rules of Central Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). There is no proposal with Government to place the employees of the Mahanagar Telephone Nigam Limited in the general pool for allotment of accommodation. Under the Government policy, only such Government officers are eligible for allotment of general pool accommodation who are part and parcel of the Secretariat of a Ministry or an attached/sub-ordinate office and whose employees are paid from the Consolidated Fund of India. As such the employees of public Sector Under-takings like MTNL are not eligible from general pool accommodation. More-

over, the officers having separate departmental pool are not eligible for allotment from general pool. The employees of MTNL even before its incorporation as a public sector undertaking were securing accommodation from the P&T pool and as such were not eligible for general pool residential accommodation.

[English]

Semi-Conductor Complex

8538. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

- (a) whether the semi-conductor facility, semi-conductor complex is not yet started;
- (b) if so, the reasons therefor;
- (c) whether the Government propose to allow private partnership in the complex; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Semiconductor Complex Limited (SCL), a public sector undertaking under the administrative control of the Department of Electronics suffered a major fire accident on 7-8 February, 1989 due to which the device manufacturing and process R&D facilities were destroyed. However, an interim plan was drawn up to maintain continuity of supplies to end users. This consisted of manufacture of modules and sub-systems, stock and sale of standard devices followed by packaging of these devices at local assembly houses using imported chips, and thereafter, sub-contracting foundry operations at M/s Austrian Mikro Systems (AMS), Austria to fabricate the SCL devices and their subsequent packaging and testing in India. Thus, there has been no

discontinuity in the supply of SCL products to the users.

(c) and (d). The additional sources of finance for rebuilding the facilities at SCL, including private partnership, are under consideration of the Government.

Outlay for Khadi and Village Sector

8539. SHRI RAMCHANDRA VEERAPPA: Will the PRIME MINISTER be pleased to state:

- (a) whether major portion of the outlay made available to Khadi and Village Industries sector has been spent by the units mostly located in cities and towns; and
- (b) if so, the allocations made in Khadi and Village Industries sector in Urban and Rural areas during each of the last three Five Year Plans?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No, Sir. The main objective of Khadi and Village Industries Commission (KVIC) is to develop the Village Industries in the Rural Areas and thereby create more employment opportunities for the rural artisans either educated or uneducated and skilled or unskilled. Consequent upon amendment of KVIC Act, Village Industries has been redefined as an Industry located in a Rural Area, the population of which does not exceed ten thousand or such other figure as the Central Government may specify from time to time which produces any goods or renders any service with or without the use of power having a capital investment of Rs. 15,000/- per head of employment. Ever since the said amendment, KVIC is agreeing to programmes in villages of the above definition. The implementing agencies of KVIC/KVIB even though located in urban areas and are having their sales centres outside